

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 170 of 2020**

**IN THE MATTER OF:**

**Pranav Sharma**

**...Appellant**

**Versus**

**Syndicate Bank & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Ms. Tania Sharma and Mr. Shankari Mishra, Advocates.**

**For Respondent: Mr. Hitesh Sachar, Ms. Srishti Badhwar and Ms. Nanbita Chaudhari, Advocates for Respondent No. 1.**

**Mr. Sanjeev Panda, Advocate for Respondent No. 2 along with Mr. Rakesh Jindal (RP).**

**O R D E R**

**13.02.2020** Learned counsel for the Appellant submits that proposal for settlement has been made with Respondent No. 1 which is pending consideration. In view of the same the Appeal be adjourned.

Learned counsel for the Resolution Professional submits that 'Committee of Creditors' has already been constituted on 24<sup>th</sup> January, 2020 and 'Committee of Creditors' meeting has also been held. In view of the same interim direction in regard to non-constitution of 'Committee of Creditors' stands Vacated.

Cont.....

Post the Appeal 'For Admission (After Notice)' on **26<sup>th</sup> March, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

R N/ n n/